

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA NO. 237, 238 & 279 OF 2015 IN  
DFR NO. 1085 OF 2015**

**Dated: 28<sup>th</sup> August, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**M/s. Vedanta Ltd.**

**.... Appellant (s)**

**Versus**

**Odisha Electricity Regulatory Commission & Ors.**

**.... Respondent (s)**

Counsel for the Appellant(s)

:

Mr. Matrugupta Mishra  
Mr. Tabrel Malawat

**ORDER**

**IA NO. 237 OF 2015  
(*Appl. for waiver of court fee*)**

The Applicant/Appellant has prayed that the payment of court fees of Rs. 1,00,000/- (Rupees one lakh only) may be waived.

We have heard learned counsel for the parties.

We notice that the Applicant/Appellant is aggrieved by the decision of the Orissa Electricity Regulatory Commission in Case No. 25 of 2012 and case No. 6 of 2011. The State Commission had decided both the cases by a common Order. Inasmuch as the Applicant/Appellant desires to challenge the decision relating to two cases, its prayer for waiver cannot be granted. Application is rejected. The Applicant/Appellant may pay the court fees as required.

I.A. is disposed of.

**(I.J. Kapoor )  
Technical Member  
Ts/dk**

**(Justice Ranjana P. Desai)  
Chairperson**